

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 1105 of 2020

Rajendra Mahato.Petitioner

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rakesh Kumar, Advocate
For the State : A.P.P.

07/14-9-2020

It has been submitted by the learned counsel for the petitioner that out of an amount of Rs.16,65,000/-, the petitioner has already deposited a draft of Rs.10,20,000/-. It has further been submitted that the balance amount is to the tune of Rs.6,45,000/- which he ensures shall be deposited within a period of 15 days. He has also submitted that only an amount of Rs.5,00,000/-has been handed over to the informant by the court, which has been encashed by the informant but so far as the rest amount which has been deposited is concerned, in absence of there being any order from this Court, the learned court below is not releasing the said draft.

Since 15 days' time has been prayed for by the learned counsel for the petitioner, it would be feasible that once the entire amount is deposited, a further direction can be passed regarding handing over of the drafts to the informant by the learned court below.

Accordingly, list this case on 30th September, 2020.

Provisional bail granted earlier to the petitioner is extended till the next date of listing.

(Rongon Mukhopadhyay, J)

Rakesh/-